

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 64 of 2012 &
IA No.144 of 2012

Dated: 16th October, 2012

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam,
Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

India bulls CSEB Bhaiyathan Power Ltd. ... Appellant(s)
Versus

Chhattisgarh State Electricity Regulatory
Commission & Ors.
....Respondent(s)

Counsel for the Appellant(s): Mr. Sanjay Sen
Mr. Anurag Sharma

Counsel for the Respondent(s) : Ms. Swapna Seshadri for R.1
Ms. Suparna Srivastava for R-2
&3
Mr. M.G. Ramachandran

ORDER

We have heard the learned counsel for the parties.

After hearing the learned counsel for the parties, we feel that the matter may be remanded to the State Commission on some specified issues. So we have asked the learned counsel for the parties to get instructions with regard to the same and file a joint memo indicating those issues, on which we can pass the

Order of remand. They represented that after getting instructions, they would file the same.

Accordingly, they are directed to file the same on or before 05.11.2012.

Post the matter on 05.11.2012 for passing further orders.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/vs